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Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid.

Shri Jitendra Singh.

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): Madam, on behalf of Shri A.K. Antony, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2011-2012, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9768/15/13)

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2012-2013.

(Placed in Library, See No. LT 9769/15/13)

...(Interruptions)

12.02 hrs

At this stage, Shri P. Kumar, Shri M. Venugopala Reddy, Dr. Baliram, Shri Neeraj Shekhar, Shri Jose K. Mani and some other hon. Members came

and stood on the floor near the Table.

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): Madam, on behalf of Shri P. Chidambaram, I beg to lay on the Table a copy of the Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Securities Laws (Amendment) Second Ordinance, 2013 (No. 9 of 2013).

(Placed in Library, See No. LT 9770/15/13)

...(Interruptions)

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): Madam, I beg to lay on the Table a copy

of the Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Indian Medical Council (Amendment) Second Ordinance, 2013 (No. 11 of 2013).

(Placed in Library, See No. LT 9771/15/13)

...(Interruptions)

MADAM SPEAKER: Item No. 6. Shri Milind Deora for Shri G.K. Vasan – not present.

...(Interruptions)

THE MINISTER OF STEEL (SHRI BENI PRASAD VERMA): Madam, I beg to

to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2012-2013.
- (ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9787/15/13)

- (2) (i) Review by the Government of the working of the KIOCL Limited, Bangalore, for the year 2012-2013.
- (ii) Annual Report of the KIOCL Limited, Bangalore, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9787 A/15/13)

- (3) (i) Review by the Government of the working of the Rashtriya Ispal Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2012-2013.
- (ii) Annual Report of the Rashtriya Ispal Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2012-2013 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9787 B/15/13)

...(Interruptions)

THE MINISTER OF RURAL DEVELOPMENT (SHRI JAIRAM RAMESH): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005:-

- (1) S.O.3423(E) published in Gazette of India dated 12th November, 2013, making further amendments in Schedule I to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.
- (2) S.O.2901(E) published in Gazette of India dated 24th September, 2013, making further amendments in Schedule II to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.

(Placed in Library, See No. LT 9788/15/13)

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN): Madam, I beg to lay on the Table a copy of the Environment (Protection) (Second Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 535(E) in Gazette of India dated 7th August, 2013 under Section 26 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT 9789/15/13)

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI JITENDRA SINGH): Madam, I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (1) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2012-2013.
- (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9790/15/13)

- (2) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2012-2013.
- (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9791/15/13)

- (3) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2012-2013.
- (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9792/15/13)

- (4) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2012-2013.
- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9793/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M S. NATCHIAPPAN): Madam, on behalf of Shrimati D. Purandeswari, I beg to lay on the Table a copy of the Special Economic Zones (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 540(E) in Gazette of India dated 12th August, 2013 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005.

(Placed in Library, See No. LT 9794/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF TEXTILES (SHRIMATI PANABAKA LAKSHMI): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 9795/15/13)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2012-2013.

(Placed in Library, See No. LT 9796/15/13)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2012-2013.

- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9797/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K.C. VENUGOPAL): Madam, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety, Lucknow, for the year 2011-2012.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Commission of Railway Safety, Lucknow, for the year 2011-2012.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 9798/15/13)

(3) A copy of the Aircraft (Amendment) Rules, 2013 (Hindi and English versions) published in Notification No. G.S.R. 213(E) in Gazette of India dated 10th April, 2013 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

(Placed in Library, See No. LT 9799/15/13)

...(Interruptions)

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PABAN SINGH GHATOWAR): Madam, on behalf of Shri Rajeev Shukla, I beg to lay on the Table a copy each of the following Ordinance (Hindi and English versions) under article 123 (2) (a) of the Constitution:-

- (1) The Securities Laws (Amendment) Second Ordinance, 2013 (No. 9 of 2013) promulgated by the President on 16th September, 2013.

(Placed in Library, See No. LT 9800/15/13)

- (2) The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Third) Ordinance, 2013 (No. 10 of 2013) promulgated by the President on 27th September, 2013.

(Placed in Library, See No. LT 9801/15/13)

- (3) The Indian Medical Council (Amendment) Second Ordinance, 2013 (No. 11 of 2013) promulgated by the President on 28th September, 2013.

(Placed in Library, See No. LT 9802/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATYANARAYANA): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2012-2013.

- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi for the year 2012-13 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT 9803/15/13)

(2) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 1961(E) published in Gazette of India dated 2nd July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (ii) S.O. 2316(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 235(E) dated 2nd February, 2010.
- (iii) S.O. 2317(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 1192(E) dated 3rd December, 2001.
- (iv) S.O. 2318(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (v) S.O. 2319(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (vi) S.O. 2320(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (vii) S.O. 2321(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 2249(E) dated 28th September, 2011.
- (viii) S.O. 2322(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (ix) S.O. 2323(E) published in Gazette of India dated 31st July, 2013, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (x) S.O. 2021(E) published in Gazette of India dated the 5th July, 2013 regarding levy/collection of user fee in respect of Jhansi-Orai Section of National Highway No. 25 in the State of Uttar Pradesh.
- (xi) S.O. 2221(E) published in Gazette of India dated the 22nd July, 2013 regarding levy/collection of user fee in respect of Hospet-Chitradurga Section of National Highway No. 13 in the State of Karnataka.
- (xii) S.O. 2227(E) published in Gazette of India dated the 22nd July, 2013 making certain amendments in the Notification No. S.O. 1515(E) dated 18th June, 2009.
- (xiii) S.O. 2229(E) published in Gazette of India dated the 22nd July, 2013 regarding levy/collection of user fee in respect of (UP/Haryana Border-Yamunanagar-Saha-Barwala-Panchkula Section) of National Highway No. 73 in the State of Haryana.
- (xiv) S.O. 2325(E) published in Gazette of India dated the 31st July, 2013 regarding levy/collection of user fee in respect of (Kuttipuram-Eddapally Section) of National Highway No. 17 in the State of Kerala.
- (xv) S.O. 2326(E) published in Gazette of India dated the 31st July, 2013 regarding levy/collection of user fee in respect of (Cuttack-Sambalpur Section) of National Highway No. 42 in the State of Odisha.
- (xvi) S.O. 2425(E) published in Gazette of India dated the 8th August, 2013 regarding levy/collection of user fee in respect of (Ludhiana-Talwandi Section) of National Highway No. 95 in the State of Punjab.
- (xvii) S.O. 2594(E) published in Gazette of India dated the 23rd August, 2013 regarding levy/collection of user fee in respect of Hazaribagh-Ranchi Section of National Highway No. 33 in the State of Jharkhand.

- (xviii) S.O. 2491(E) published in Gazette of India dated the 19th August, 2013 regarding levy/collection of user fee in respect of Delhi-Agra Section of National Highway No. 2 in the States of Haryana and Uttar Pradesh.
- (xix) S.O. 2606(E) published in Gazette of India dated the 26th August, 2013 regarding levy/collection of user fee in respect of (Madurai to Kanyakumari Section) of National Highway No. 7 in the State of Tamil Nadu.
- (xx) S.O. 2660(E) published in Gazette of India dated the 2nd September, 2013 making certain amendments in the Notification No. S.O. 468(E) dated 26th February, 2013.
- (xxi) S.O. 2661(E) published in Gazette of India dated the 2nd September, 2013 making certain amendments in the Notification No. S.O. 1075(E) dated 28th July, 2005.
- (xxii) S.O. 2682(E) published in Gazette of India dated the 5th September, 2013 regarding levy/collection of user fee in respect of Jhansi- Uttar Pradesh/Madhya Pradesh Section and Uttar Pradesh/Madhya Pradesh Border to Lakhnadon Section of National Highway No. 26 in the States of Uttar Pradesh and Madhya Pradesh.
- (xxiii) S.O. 2736(E) published in Gazette of India dated the 10th September, 2013 making certain amendments in the Notification No. S.O. 2021(E) dated 5th July, 2013.
- (xxiv) S.O. 2798(E) published in Gazette of India dated the 16th September, 2013 making certain amendments in the Notification No. S.O. 413(E) dated 6th February, 2009.
- (xxv) S.O. 2825(E) published in Gazette of India dated the 20th September, 2013 making certain amendments in the Notification No. S.O. 467(E) dated 26th February, 2013.
- (xxvi) S.O. 2921(E) published in Gazette of India dated the 26th September, 2013 regarding levy/collection of user fee in respect of (Jowai-Meghalaya/Assam Border Section) of National Highway No. 44 in the State of Meghalaya.
- (xxvii) S.O. 2926(E) published in Gazette of India dated the 27th September, 2013 regarding levy/collection of user fee in respect of (Jalandhar to end of Jammu bypass Section) of National Highway No. 1A in the States of Punjab, Himachal Pradesh and Jammu and Kashmir.

(Placed in Library, See No. LT 9804/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. E.M.S. NATCHIAPPAN): I beg to lay on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2012-2013, alongwith Audited Accounts.

- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2012-2013.

(Placed in Library, See No. LT 9805/15/13)

...(Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:-

- (i) G.S.R.616(E) published in Gazette of India dated 10th September, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax, dated 20th June, 2012.
- (ii) G.S.R.699(E) published in Gazette of India dated 22nd October, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax, dated 20th June, 2012.
- (iii) Ad-hoc Exemption Order No. 1/1/2013 dated 17th September, 2013 together with an explanatory memorandum seeking to provide exemption from service tax to the specified taxable service provided, during the period 17th September, 2013 to 31st March, 2014, by the hotel or restaurant in the flood affected State of Uttarakhand.

(Placed in Library, See No. LT 9806/15/13)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R.581(E) published in Gazette of India dated 29th August, 2013 together with an explanatory memorandum seeking to extend the levy of anti-dumping duty, imposed on imports of Digital Versatile Discs-Recordable falling under Heading 8523, originating in, or exported from China PR, Hong Kong and Chinese Taipei for a further period of one year pending the outcome of the current sunset review, *i.e.* up to and inclusive of the 22nd July, 2014.
- (ii) G.S.R.582(E) published in Gazette of India dated 29th August, 2013 together with an explanatory memorandum seeking to confirm the safeguard duty imposed provisionally *vide* Notification No. 1/2013-Customs (SG) dated 4.1.2013 as the final duty for a period of 200 days, starting from 4.1.2013 till 22.7.2013 (both days inclusive), at the rate of 20% on all imports of Hot Rolled Flat Products of Stainless Steel 304 grade (upto a maximum width of 1605 mm) from China.
- (iii) G.S.R.599(E) published in Gazette of India dated 6th September, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty at the rates specified therein, on imports of Sodium Perchlorate, originating in, or exported from, the People's Republic of China for a period of five years based on the recommendation of the Designated Authority.
- (iv) G.S.R.600(E) published in Gazette of India dated 6th September, 2013 together with an explanatory memorandum seeking to impose anti-dumping duty at the rates specified therein, on imports of Zinc Oxide, originating in, or exported from, the People's Republic of China for a further period of five years based on the recommendation of the Designated Authority in sunset review.
- (v) G.S.R.679(E) published in Gazette of India dated 10th October, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of Bulk Drug Cefadroxil Monohydrate, originating in, or exported from the European Union, for a period of five years pursuant to the final findings of anti-dumping investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (vi) G.S.R.680(E) published in Gazette of India dated 10th October, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty on imports of ductile iron pipes, originating in, or exported from the People's Republic of China, for a further period of five years pursuant to the final findings in Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (vii) G.S.R.696(E) published in Gazette of India dated 21st October, 2013 together with an explanatory memorandum seeking to levy anti-dumping duty at specified rates on imports of Methylene Chloride, originating in, or exported from the European Union, United States of America and Korea RP, for a period of six months.
- (viii) G.S.R.698(E) published in Gazette of India dated 22nd October, 2013 together with an explanatory memorandum providing that all imports of vitrified/porcelain tiles falling under CHT 6907 or 6908 or 6914, by M/s Foshan Qiangbiao Ceramics Co. Ltd, China PR (producer) through M/s Sheenway Corporation Ltd., Hong Kong (exporter), which were subjected to provisional assessment pursuant to the Notification No. 35/2012-Customs (ADD) dated 10th July, 2012, shall be finally assessed on payment of anti-dumping duty of Rs. 155 per square meter.
- (ix) G.S.R.710(E) published in Gazette of India dated 28th October, 2013 together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Paracetamol', originating in, or exported from, the People's Republic of China for a further period of five years pursuant to the final findings of Sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (x) G.S.R.635(E) published in Gazette of India dated 17th September, 2013 together with an explanatory memorandum seeking to increase the basic customs duty on (a) articles of jewellery and parts thereof, of precious metal or of metal clad with precious metal and (b) articles of goldsmiths or silversmiths wares and parts thereof, of precious metal or of metal clad with precious metal by amending the statutory rate under the provisions of Section 8A of the Customs Tariff Act, 1975.

(Placed in Library, See No. LT 9807/15/13)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

- (i) G.S.R.587(E) published in Gazette of India dated 30th August, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 64/95-Central Excise, dated 16th March, 1995.
- (ii) G.S.R.628(E) published in Gazette of India dated 12th September, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- Central Excise, dated 17th March, 2012.
- (iii) G.S.R.666(E) published in Gazette of India dated 1st October, 2013, together with an explanatory memorandum making certain amendments in the Notification No. 10/97-Central Excise, dated 1st March, 1997.

(Placed in Library, See No. LT 9808/15/13)

(4) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-

- (i) G.S.R.586(E) published in Gazette of India dated 30th August, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated 23rd July, 1996.
- (ii) G.S.R.630(E) published in Gazette of India dated 13th September, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (iii) G.S.R.678(E) published in Gazette of India dated 10th October, 2013 together with an explanatory memorandum making certain amendments in the Notification No. 53/2011-Cus., dated 1st July, 2011.
- (iv) G.S.R.713(E) published in Gazette of India dated 30th October, 2013 together with an explanatory

memorandum making certain amendments in the Notification No. 146/94-Cus., dated 13th July, 1994.

(Placed in Library, See No. LT 9809/15/13)

(5) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962, Section 38 of the Central Excise Act, 1944 and Section 94 of the Finance Act, 1994:-

- (i) G.S.R.631(E) published in Gazette of India dated 14th September, 2013 together with an explanatory memorandum amending the Customs, Central Excise Duties and Service Tax Drawback Rules, 1995, so as to make wheat ineligible for duty drawback and to remove the ineligibility of duty drawback imposed on milk, milk products, casein and its derivatives. The amendment is effective from 21.09.2013.
- (ii) G.S.R.632(E) published in Gazette of India dated 14th September, 2013 together with an explanatory memorandum notifying the All Industry Rates of Duty Drawback with effect from 21.09.2013.

...(Interruptions)

(Placed in Library, See No. LT 9810/15/13)
